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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 20] AMARAVATI, THURSDAY, 20th AUGUST, 2026.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 20th August, 2026.

L. A. Bill No. 30 of 2026

A BILL TO AMEND THE ANDHRA PRADESH REGULARISATION OF SERVICES OF CONTRACT EMPLOYEES ACT, 2023.

Be it enacted by the Legislature of the State of Andhra Pradesh in Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called as the Andhra Pradesh Regularisation of Services of Contract Employees (Amendment) Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force on and from the 20th October, 2023.

2. In the Andhra Pradesh Regularisation of Services of Contract Employees Act, 2023, (hereinafter referred to as the Principal Act) in the schedule, after Serial No. 177, the following entry shall be added, namely Amendment of Schedule.

Act No.30 of 2023.

Sl.No	Department Name
"178	HMF08 - (Directorate of Secondary Health).".

Validation
and savings.

3. (1) Notwithstanding anything contained in the principal Act or any other law for the time being in force, the non-inclusion of the Directorate of Secondary Health in the Schedule to the principal Act shall be deemed to have been due to the sequence of publication of the two enactments and shall not be construed as an intentional legislative omission.

(2) The insertion of the Directorate of Secondary Health in the Schedule to the principal Act, by virtue of this Amendment Act, shall have effect from the date of commencement of the principal Act, i.e., 20.10.2023, for the limited purpose of determining the eligibility of contract employees for regularisation under the principal Act.

(3) Nothing in sub-section (2) above shall be construed to entitle any employee to regularisation with retrospective effect or to any arrears of pay or financial benefit for any period prior to the date of issuance of individual regularisation orders under the principal Act.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Regularisation of Services of Contract Employees Act, 2023 (Act No.30 of 2023) was enacted to regularise the services of eligible contract employees working in Government Departments. The Schedule to the Act enumerates the Government Departments covered by the Act.

The Andhra Pradesh Vaidya Vidhana Parishad (APVVP), which was a grant-in-aid institution under the Health, Medical and Family Welfare Department, was converted into a regular Government department styled as the 'Directorate of Secondary Health' by the A.P. Vaidya Vidhana Parishad (Repeal) Act, 2023 (Act No.44 of 2023). While Act No.44 of 2023 is deemed to have come into force from 31.07.2023, it was published in the Gazette on 02.11.2023, subsequent to the commencement of Act No.30 of 2023 on 20.10.2023. This sequencing anomaly resulted in the non-inclusion of the Directorate of Secondary Health in the Schedule to Act No.30 of 2023, creating a statutory bar to the regularisation of approximately 157 contract employees working in the Directorate.

The Learned Advocate General, in his Opinion No.43 of 2024, has confirmed that the non-inclusion was a consequence of timing and not an intentional legislative omission, and has recommended a legislative amendment as the only lawful remedy. The Hon'ble High Court of Andhra Pradesh has also, in W.P. Nos.8827/2024 & Batch, drawn attention to the equitable claim of these employees.

It is, therefore, decided to amend the Schedule to Act No.30 of 2023 to include the Directorate of Secondary Health so as to enable eligible contract employees working therein to be considered for regularisation on par with similarly situated employees in other Government Departments.

This Bill seeks to give effect to achieve the above decision.

PAYYAVULA KESHAV

Minister for Finance and Planning,
Commercial Taxes and Legislative Affairs

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Regularisation of Services of Contract Employees Act, (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

PAYYAVULA KESHAV

Minister for Finance and Planning,
Commercial Taxes and Legislative Affairs

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.